

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, would I have to come to the well of the House to make my submission?

MR. SPEAKER: How can we function if each member threatens this way.

[*English*]

There are laws to take strict action. (*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I had met you in your chamber also and told you that the Home Minister was not giving any reply. The Kashmiri migrants were last-charged. No reply is being given in this regard. (*Interruptions*)

MR. SPEAKER: Some action may be taken against you, if you continue to threaten this way.

[*English*]

I can take action against you.

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, where should we go to raise our voice then? (*Interruptions*)

MR. SPEAKER: Khurana ji, no one gets chance to speak more than you. Maximum chances are given to you to speak.

(*Interruptions*)[*English*]

MR. SPEAKER: I can take action against you. This is not correct.

[*Translation*]

You are not the only member desirous of speaking. There are many and I have to take care of all of them.

[*English*]

Please take your seat. I cannot give you time after time.

(*Interruptions*)[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, what about the promise made by the hon. Home Minister. (*Interruptions*)

MR. SPEAKER: No, Khurana ji, do not do like this. You are given much time to speak.

[*English*]

MR. SPEAKER: Now we shall take up Motions for Elections to Committees. Shri Ghulam Nabi Azad to move it.

13.32 hrs.

ELECTION TO COMMITTEES

(i) Committee on Estimates

[*English*]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and

Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1992."

MR. SPEAKER : The question is : "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1992".

The motion was adopted

(ii) Committee on Public Accounts

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to move : "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1992".

Mr. SPEAKER : The question is : "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for

the term ending on the 30th April, 1992".

The motion was adopted

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to move : "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 1992 and do communicate to this House the names of the members so nominated by Rajya Sabha".

MR. SPEAKER : The question is : "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 1992 and do communicate to this House the names of the members so nominated by Rajya Sabha".

The motion was adopted

(iii) Committee on Public Undertakings

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to move : "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of